

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THE 6TH DAY OF FEBRUARY, 2001

Original Application No. 505 of 1997

CORAM:

HON.MR.JUSTICE ASHOK AGARWAL, CHAIRMAN

HON.MR.S.DAYAL, MEMBER(A)

1. Sudhir Kumar, s/o Late Shri Sunder Bhan Khare, R/o 350 Sethani Compound Prem Gung Sipri Bazar, Jhansi
2. Rakesh Bhargava, S/o Late Shri M.L.Bhargava R/o 636 Chamanganj, Sipri Bazar Jhansi.
3. Liakat Ali, S/o Late Shri Shekhavat Ali 43 Mohani Baba outside Sainyar gate Jhansi
4. Sarfaraj Khan, s/o S.H.Khan R/o Kamal Singh colony near Nirmala Convent Jhansi.
5. S.N.Pandey, S/o late Shri K.K.Pandey R/o RB 11 702/Rani Laxmi Nagar Jhansi.
6. J.S.Rawat, S/o B.L.Rawat, R/o 17 Naina Garh Nagra Jhansi.

... Applicant

(By Adv: Shri H.P.Pandey)

Versus

1. Union of India through The General Manager Railway C.S.T, Mumbai.
2. Divisional Manager Central Railway, D.R.M's office Jhansi.

... Respondents

(By Adv: Shri G.P.Agarwal)

O R D E R(Oral)

HON.MR.S.DAYAL, MEMBER(A):

This application has been filed for a direction to the respondents to comply with the Principles laid down by the Hon'ble Supreme Court of India in 'Vir Pal Singh Chauhan's case in determining seniority of the applicants who belonged to general community vis-a-vis reserved community candidates of the cadre on Jhansi division in grade Rs.1400-2300 and

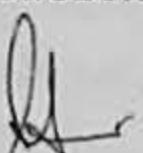
conduct the selection to the grade of Rs.2000-3200 on the basis of revised seniority so drawn. A further direction has also ^{been} sought to direct the respondents to comply with the orders of Railway Boardd contained in the circular dated 28.2.1997.

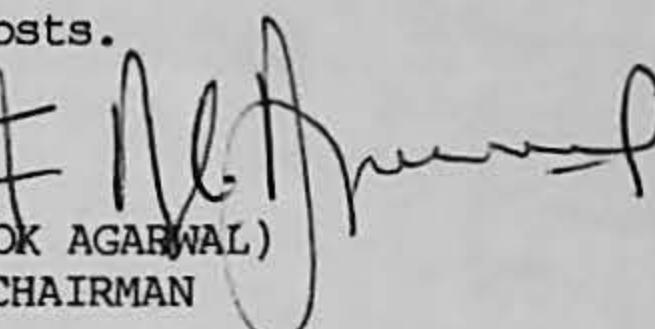
We have heard the arguments of Shri H.P.Pandey learned counsel for the applicant and Shri G.P.Agarwal learned counsel for the respondents.

In his argument the learned counsel for the applicant requested that interest of the applicant would be served if a direction is given to the respondents to decide the representation filed by the applicants on 9.1.1997(Annexure A4 to the OA) by a reasoned and speaking order.

We feel that the interest of justice would be served if such a direction to the respondents is given especially in view of the fact that no reply to the applicant, appears to have been given in response to their representation.

We, therefore, direct the respondents to decide the representation by a reasoned and speaking order within three months from the date of receipt of a copy of this order alongwith a copy of the said representation. No order as to costs.


(S.DAYAL)
MEMBER(A)


(ASHOK AGARWAL)
CHAIRMAN

Uv/